

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-16/171/ND/2017

In the matter of :

Mandakini Coal Company Ltd

... PETITIONER

SECTION :

Under Section 441

Order delivered on 17.5.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

V.K. Subburaj,  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Ms. Ranjana Roy Gawai, Advocate of Mr. Harbola Advocat


For the Respondent/Corporate Debtor :

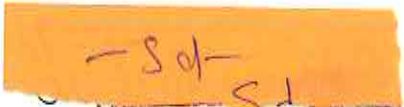
For the Intervener

ORDER

Learned authorized representative for the Appellant is present. Heard at length.

Order is reserved.

  
(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit